

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**I.A. No. 332 of 2013 in  
DFR No. 2057 of 2013**

**Dated : 14<sup>th</sup> November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Chhattisgarh State Power Distribution Co. Ltd. .... Appellant(s)**

**Versus**

**Chhattisgarh State Electricity Regulatory Commission.... Respondent(s)**

Counsel for the Appellant(s) : Mr. K. Gopal Choudhary  
Mr. A. Bhatnagar (Rep.)

**ORDER**

**I.A. No. 332 of 2013  
*(Appl. for condonation of delay)***

This is an Application for condonation of delay of 6/8 days in filing the Appeal as against the main Order.

We have heard the learned counsel for the parties.

Since we find that there is sufficient cause to condone the delay, the delay is condoned. The Application is disposed of.

The Registry is directed to number the Appeal and post for Admission on **26.11.2013.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

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